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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 71/441/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017**

Name of the Company: Touchwood Weavers Pvt. Ltd.

Section of the Companies Act: Section 441 r/w 99 and 96 of the Companies Act,  
2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for Petitioner. None present for Registrar of Companies.

In spite of service of notice, petitioner and ROC not present.

This petition is filed for compounding of violation section 99 of Companies Act, 2013.

For the last two adjournments the petitioner is not attending.

Therefore, it appears that petitioner is interested in prosecuting the compounding application.

Hence, petition is dismissed for non prosecution.

Inform ROC to proceed further in the matter according to law.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 3rd day of August, 2017.